

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NOIDA MARKETING PRIVATE LIMITED OPERATING IN REAL ESTATE AND
CONSTRUCTION SECTOR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	NOIDA MARKETING PRIVATE LIMITED CIN: U51109DL2000PTC106074 PAN: AABCN5276D
2.	Address of the registered office	Parsvnath Tower, Near Shahdara Metro Station, Shahdara, Delhi – 110032
3.	URL of website	No Website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	Details can be sought by sending request at noidamarketingcirp@gmail.com
5.	Installed capacity of main products/ services	Not Working
6.	Quantity and value of main products/ services sold in last financial year	NA (As CD is not working)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending request at noidamarketingcirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending request at noidamarketingcirp@gmail.com
10.	Last date for receipt of expression of interest	29-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2026
12.	Last date for submission of objections to provisional list	13-08-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026
15.	Last date for submission of resolution plans	28-09-2026
16.	Process email id to submit Expression of Interest	noidamarketingcirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Registered as MSME

Sd/-

Manoj Kumar Anand

IP Registration No: -IBBI/PA-001/IP-P00084/2017-18/10180

Registered address; 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028

Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED

Date:14.07.2026

Place: New Delhi

**HDFC Bank Limited**
Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heirs/ Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Physical Possession	Description of Immovable Property / Secured Asset
1.	MR RAJIV GUPTA, MR.HIMANSHU GUPTA, MRS SUDHA GUPTA, MR. ABHISHEK GUPTA AND M/S SINGHAL CABLE INDIA	Rs. 31,32,173/- dues as on 30-Nov-2024	30-DEC-2024	10-Jul-2026	RESIDENTIAL FLAT NO. U1-0303, BLOCK-U1-0303, 3RD FLOOR, "KINGSBURY FLAT COMPLEX AT TDI CITY KUNDLI" INTEGRATED TOWNSHIP SITUATED IN THE REVENUE ESTATE OF VILLAGE KUNDLI, SECTOR-58 & 61, NANGAL KALAN, ATERNA, PATLA, RASOI, BADKHALSA AND JAKHOLI AND SERSA WITHIN THE TEHSIL RAJ, SONIPAT, HARYANA WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
2.	MR ARUNABH MOHAN SRIVASTAVA, MRS.RAKHI SRIVASTAV	Rs. 27,56,322/- dues as on 31-March-2025	25-APRIL-2025	10-Jul-2026	RESIDENTIAL FLAT NO. S1-202, 2ND FLOOR, BLOCK NO. S1, "KINGSBURY FLAT COMPLEX" AT TDI CITY KUNDLI, INTEGRATED TOWNSHIP SITUATED IN THE REVENUE ESTATE OF VILLAGE KUNDLI, NANGAL KALAN, ATERNA, PATLA, RASOI, BADKHALSA AND JAKHOLI AND SERSA SITUATED WITHIN THE TEHSIL RAJ, DISTRICT SONEPAT, HARYANA ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 2** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: SONIPAT
Date : 13-Jul-2026

For HDFC Bank Ltd.
Sd/-
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

**HDFC Bank Limited**
Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

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Sr. No.	Name of Borrower(s)/ Legal Heirs/ Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Symbolic Possession	Description of Immovable Property / Secured Asset
1.	MR. MAHESH KUMAR & MRS SUDILA DEVI	Rs. 10,19,767/- dues as on 31-Oct-25	25-Nov-2025	09-Jul-2026	RESIDENTIAL PLOT A-494 SITUATED AT SAINIK VIHAR, MEERUT DEVELOPMENT AUTHORITY, PLOT NA 0, KANKAR KHERA, TEHSIL AND DISTRICT MEERUT, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE
2.	Mr. VAIBHAV GOEL, Mr. KRISHAN KUMAR & Mrs. ASHA, RANI	Rs. 13,32,771/- dues as on 31-DEC-2025	30-Jan-2026	09-Jul-2026	HOUSE NO-497/2, MAHAVIR JI NAGAR, DELHI ROAD MEERUT, UTTAR PRADESH AND WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
3.	Mrs. CHENU RATHI [BORROWER & WIFE /LEGAL REPRESENTATIVE AND LEGAL HEIR(S) OF CO-BORROWER MR. DEEPAK RATHI (SINCE DECEASED)] And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of CO-BORROWER MR. DEEPAK RATHI (SINCE DECEASED)]	Rs. 23,48,509/- dues as on 31-DEC-2025	31-Jan-2026	09-Jul-2026	RESIDENTIAL HOUSE B-68 BUILT ON PLOT 68 AT KHASRA 608 SITUATED AT THE COLONY MADHUR VIHAR, THE VILLAGE MUKARRABPUR PALHEDA, TEHSIL SAKHANA, MEERUT, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Symbolic Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 3** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: Meerut
Date : 13-Jul-2026

For HDFC Bank Ltd.
Sd/-
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

**Home First Finance Company India Limited**
CIN: L65990MH2010PLC240703, Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

**APPENDIX- IV-A [See proviso to rule 8 (6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (i) that the below described immovable properties as per column (ii) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line", for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited.

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of End & Documents	Number of Authorised officer
1.	Guru Dev Kashyap, Vinay, Uma Devi	Flat No. GF-2, Ground Floor (Rear LHS), Plot No. 15, Block F, SLF ved vihar, Village Loni, Ghaziabad, UP, Ghaziabad, Uttar Pradesh, 201102, Bounded by: East-Flat No. GF-01/Road, West-Other's Plot, North-Flat No. GF-03/Other's Plot, South-Plot No. F-16	05-04-2026	12,09,275	06-06-2026	12,50,000	1,25,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
2.	Kailash Chandra Khatik, Manju	Plot No.E-60, Aaraji no.2455/2344, Rajasv Gram Aarjiya, Tehsil & Dist. Bhiwara, bhiwara, Rajasthan, 311001, Bounded by: East-Plot No. E-57, West-Road, North-plot no. E-61, South-plot no. E-59	05-04-2026	12,00,758	06-06-2026	12,00,000	1,20,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9001798590
3.	Jayanti prasad, Kamlesh, himanshu	House on Khasra No.123, Rama Vihar, Village Brahampur Urf Bhopura, Pargana-Loni, Tehsil & Distt-Ghaziabad, U.P. Loni, Uttar Pradesh, 201301, Bounded by: East-Plot of Vinod, West-Other House (Looked), North-Other Plot, South-Gali 10 Ft. Wide	05-04-2026	11,42,286	06-06-2026	11,30,000	1,13,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
4.	Sumit Kumar, Rajkumar Sumit Kumar	Plot No.01, Khasra No.1602, Adarsh Vatika-2, Village Dhoom Manikpur, Tehsil-Dadri, Distt-Gautam Budh Nagar, U.P. G.B. Nagar, Uttar Pradesh, 203207, Bounded by: East-Other Plot, West-Road 18ft. Wide, North-Other Plot, South-Road 20ft. Wide	05-04-2026	13,92,436	06-06-2026	24,46,200	2,44,620	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
5.	Pradeep om pal, Heera Devi Om Pal, Om Pal	Plot no-83, Khasra number-1107, Dream city, Village Nahal Dasna, Tehsil & District Ghaziabad, UP, Ghaziabad, Uttar Pradesh, 201010, Bounded by: East-15 ft wide Gali, West-Vacant Plot of Tahir, North-Plot of Akash Sharma, South-Property of other	05-04-2026	6,61,051	06-06-2026	9,50,000	95,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
6.	Diamond verma, Rama Verma, Seema	Plot-A1, Residential Plot No-41 Khasra No-23 Yog City Colony Village Shantarsha Pargana & Tehsil Roorkee Distt. Haridwar Out Side Nagar Nigam Roorkee, Haridwar, Uttarakhnad-249402. Bounded by East-Way 20 feet wide, West-Chakroad, North-Way 20 feet wide, South-Plot no. 40	05-03-2026	10,81,721	06-05-2026	12,00,800	1,20,080	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	7977570441
7.	Rahul kumar, Aman Kumar, Rita devi	Plot No.6, Khasra No 855/2, New Defence Colony, Village- Mahawad, Pragana & Tehsil-Dadri, Distt-Gautam Budh Nagar, G.B Nagar, Uttar Pradesh, 203207 Bounded by East-Road 20 Ft. West-Plot No. 15, North-Plot No. 7, South-Plot No. 5	05-03-2026	7,67,920	06-05-2026	7,65,000	76,500	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
8.	Arif, Shabana	House-Khasra no 943, All that property comprising of land bearing Khata no. 654 (fasi) year 1421 to 1426) Khasra no. 943 area measuring 35.50 sq. mtrs., situated in Mauza Banjarawala Maafi, Pargana Pachhiwa Doon, Distt. Dehradun, Uttarakhnad-248001. Bounded By : East - Land of seller, side measuring 11 ft + 22 ft, West - Land of others, side measuring 36 ft, North - 15 ft wide Passage, side measuring 12 ft, South - Land of seller, side measuring 13 ft.	03-02-2026	7,64,196	07-04-2026	4,00,000	40,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	7977570441
9.	Ramesh Bairaawa, Mahaveer Prasad Bairaawa, Dhnapu Devi	House-Patta no. 25, Missal No. 368, Gram Mandpiya, Gram Panchayat bholi, Pnchayat samiti Suwana, district Bhiwara, Rajasthan-311025. Bounded By : North - open Plot, South - Mr Pappu Lal Mali, East - Road, West - Factory.	03-02-2026	12,67,724	07-04-2026	12,61,350	1,26,135	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9001798590
10.	Irased Kuraishi, Khudaija	Flat-Plot NO- 34 & 35, Khasra No.449M & 450M, Nearby Sanskar Collage, Village-Parson, Tehsil-Dhaulana, Distt-Hapur Hapur Uttar Pradesh- 201015. Bounded By : North Plot No.36, South Plot no.33, East Gali 20ft. Wide, West Other Plot.	03-02-2026	25,60,939	07-04-2026	79,98,750	7,99,875	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	7017323923
11.	ABHAY KUMAR	Flat No-807, 8th Floor, Tower C-4, Avalon Homes, Khasras No. 663/355, 664/356, 665/357, 358 & 359, Village Masit, Alwar Bypass Road, Bhiwadi, Bhiwadi, 301019 East-Flat No.806, North-Road at G.F, West-Road at G.F, South-Corridor.	03-01-2026	5,02,084	07-03-2026	4,14,000	41,400	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8770511163
12.	Vishal, Nisha Chauhan Lalita Rani	Residential House on Part of No-64 Khasra No-1460 Ward No-59 Sitapur Vishal Enclave Village Jwalapur Pargana Jwalapur Tehsil & Distt Haridwar In Side Nagar Nigam Haridwar, Haridwar, Uttarakhnad, 249404 Bounded By East-part of Plot No-63, West-part of Plot No-64, North-rasta 18' Wide, South-land of Others.	03-01-2026	18,42,590	13-04-2026	15,00,000	1,50,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	7977570441
13.	Abhishek Jaiswal, Shiv Kumar Jaiswal, Varun Jaiswal	Row House-Plot No. 2, Khasra No. 792, Nekpur, Baharchungi, Bareilly, Bareilly, Uttar Pradesh-243001. Bounded By : East by - Plot of Rajeshwari Devi Gangwar, West By - 19 Ft Wide Road Then House of Other, North By - Plot of Rajeshwari Devi, South By - Plot of Rajeshwari Devi.	03-11-2025	23,75,423	06-01-2026	10,25,000	1,02,500	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9897953213
14.	Prem Kumar Soni, Late Koshliya Soni (Deceased), Other Legal Representative of Late Koshliya Soni (Deceased)	Plot No-C-158, Aaraji No-736, Gathila kheda, Rajasv Gram Gathilakheda, Sharda dream City, Tehsil & Dist. Bhiwara, bhiwara, Rajasthan, 311001 Bounded by North-Plot No-C-159, South-Plot No-C-157, East-Plot No-165, West-Road 30ft.	03-10-2025	16,83,714	06-06-2026	15,00,000	1,50,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9001798590
15.	Manoj Ghosh, Tumpa Ghosh	Flat-SF-1 Front LHS, Plot No 2 & 4 Prem Vihar, Khasra No 1270/2, Loni, Ghaziabad, Uttar Pradesh-201102. Bounded By : North by - Plot numbers 2 and 3, or plot owned by another party, South by - Plot owned by another party, East by - 15-foot wide road, West by - Plot owned by another party.	03-08-2025	11,06,269	10-03-2026	10,36,800	1,03,680	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032
16.	Tarun Mishra, Pooja	Plot-Khasra No. 12, 13, 14 vake maidapur, Bareilly, Bareilly, Uttar Pradesh-243001. Bounded By : East by - Land seller, West by - Plot Shahdab, North by - Road 12 ft wide, South by - House Nisar.	03-08-2025	21,36,525	07-10-2025	8,65,000	86,500	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9897953213
17.	Navin kumar meena, Mira Devi Meena	Plot no.C-96, Aaraji no.745, Rajasv Gram Gathilakheda, Sharda dream City, Tehsil & Dist. Bhiwara, bhiwara, Rajasthan, 311001 Bounded by North-Plot no. C-95, South-Plot no. C-97, East-Road 30ft, West-Plot no.C-53.	05-04-2025	18,84,032	19-06-2025	17,55,000	1,75,500	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9001798590
18.	Revadi Devi, Pappu meena	Plot no 7, Baba Colony, At mulpura chod, Sumel, Jaipur, Rajasthan, 303121 Bounded by East-Road 25 ft, West-Other Land, North-Plot no 08, South-Plot no 06.	03-02-2025	8,09,657	06-04-2025	6,07,500	60,750	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	9601301422
19.	Md Mohidul gazi, rina bibi gazi, Sunita	Flat-MIG UGF-3, Plot No. D-26, Ganga Vihar, Upper Ground Floor, Rear Side, Plot No. D-26, Ganga Vihar, Village Sadullabad, Pragana & Tehsil Loni, Ghaziabad, Uttar Pradesh, 201102. Bounded by - North by : Road 30 wide, East by : Plot No. D-27, West by : Plot No. D-25, South by : Others Plot.	04-07-2024	17,93,876	10-09-2024	9,50,000	95,000	29-07-2026 (11am-2pm)	27-07-2026 (upto 5pm)	8957446032

E-Auction Service Provider
Company Name : e-Procurement Technologies Ltd. (Auction Tiger).
Help Line No : 079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297
e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net

E-Auction Website/For Details, Other terms & conditions
http://www.homefirstindia.com
https://homefirst.auctiontiger.net

A/c No: for depositing EMD/other amount
911020005835824-
Home First Finance Company India Ltd
Axis Bank Ltd., Bangalore KT

Branch IFSC Code
UTIB0000009

Name of Beneficiary
Authorized Officer,
Home First Finance Company India Limited

Bid Increment Amount - Rs. 10,000/-. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://homefirst.auctiontiger.net). E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties/ies put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of Home First. The property is being sold with all the existing and future encumbrances whether known or unknown to Home First. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues. The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In case of any discrepancy English Version of the Notice will be treated as authentic.

STATUTORY 15 days SALE NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned in the demand notice along with upto date interest and ancillary expenses before the date of e-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 14-07-2026 **Place:** NCR, Rajasthan, Western UP

Signed by Authorized Officer, Home First Finance Company India Limited

**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
NOIDA MARKETING PRIVATE LIMITED
OPERATING IN REAL ESTATE AND CONSTRUCTION SECTOR**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	NOIDA MARKETING PRIVATE LIMITED CIN: U51109DL2000PTC106074 PAN: AABCN5276D
2. Address of the registered office	Parsvnath Tower, Near Shahdara Metro Station, Shahdara, Delhi - 110032
3. URL of website	No Website of the Corporate Debtor
4. Details of place where majority of fixed assets are located	Details can be sought by sending request at noidamarketingcnp@gmail.com
5. Installed capacity of main products/ services	Not Working
6. Quantity and value of main products/ services sold in last financial year	NA (As CD is not working)
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Details can be sought by sending request at noidamarketingcnp@gmail.com
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16. Process email id to submit Expression of Interest	noidamarketingcnp@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Registered as MSME

Sd/-
Manoj Kumar Anand

IP Registration No: -IBBI/PA-001/IP-P00084/2017-18/10180
Registered address: 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028
Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED

Date: 14.07.2026
Place: New Delhi

**BY PUBLICATION
FORM No. 1
DEBTS RECOVERY TRIBUNAL, LUCKNOW**
(Area of Jurisdiction - Part of Uttar Pradesh)
600/1, University Road, Near Hanuman Setu Mandir, Lucknow - 226007
DRC No. 1553/2024/RO-I
NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993

Punjab National Bank ... **Certificate Holder Bank**
Erstwhile United Bank of India Branch Office : Lalla Babu Choraha, K. P. Road, Bulandshahr (U.P.)
Versus
M/s. A.R.K. Enterprises & Ors. ... **Credit Debtors**
To,
1. **M/s A.R.K. Enterprises**, a proprietorship firm, through its proprietor Shri Mohd. Rashid S/o Shri Abdul Bari, having its registered office at: Village Kololi, Post Utrawali, Anoopshahr Road, Bulandshahr - 203002. **Second Address:** House No. 16, Village Kaloli, Sarai Chhabila, Post Utrawali, Bulandshahr - 245409.
2. **Shri Mohd. Rashid**, adult, S/o Shri Abdul Bari, proprietor of M/s A.R.K. Enterprises, resident of: House No. 16, Village Kaloli, Sarai Chhabila, Post Utrawali, Bulandshahr - 245409.
3. **Shri Abdul Qadir**, adult, S/o Shri Abdul Bari, resident of: House No. 16, Village Kaloli, Sarai Chhabila, Post Utrawali, Bulandshahr - 245409.
4. **Shri Aas Mohd. Khan**, adult, S/o Shri Abdul Bari, resident of: House No. 16, Village Kaloli, Sarai Chhabila, Post Utrawali, Bulandshahr - 245409.
... **Certificate Debtors**
This is to notify that a sum of **Rs.99,82,110.42 (Rupees Ninety-Nine Lakh Eighty-Two Thousand One Hundred Ten and Paise Forty-Two Only)**, along with interest at the rate of @ 10.00% per annum with monthly rests, from the date of filing of the Original Application, i.e. 13.03.2023, until full realisation, together with costs, is recoverable jointly and severally from Certificate Debtor Nos. 1, 2, 3 and 4, in terms of the order dated 08/05/2024 passed by the Hon'ble Debts Recovery Tribunal, Lucknow in O.A. No. 307/2023, titled: **Punjab National Bank Versus M/s A.R.K. Enterprises & Others**
You are hereby directed to pay the aforesaid amount within 15 days from the date of receipt/publication of this notice, failing which recovery proceedings shall be initiated against you in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993, and the applicable rules.
You are further directed to disclose, by way of an affidavit, full particulars of your movable and immovable assets on or before 11.09.2026.
You are also directed to appear before the undersigned on 11.09.2026 at 11:00 A.M.
Details of cost:
Application Fee : Rs. 1,02,005/-
Advocate's fees : Not Claimed
Clerkage : Not Claimed
Publication Charge : Not Claimed
Expenses suit filing & others : Not Claimed
Given under my hand and seal on this 10th day of July 2026.

Recovery Officer-I,
Debts Recovery Tribunal, Lucknow

epaper.financialexpress.com

New Delhi

DCB BANK

नं. टावर ए, पेनिनसुला बिजनेस पार्क, 00113, महाराष्ट्र

बी.गुप्ता रोड, क्रोल बाग, नई दिल्ली 110005

परिशिष्ट IV-ए

अचल संपत्तियों की बिक्री सूचना

5) के परंतुक के साथ पवित्र वित्तीय प्रारंभसंपत्तियों के प्रतिभुतिकरण एवं पुनर्निर्माण के अंतर्गत अवल गभिनियम, 2002 के परिणम 8(5) के प्रारंभसंपत्तियों के अंतर्गत ई-नीलामी की बिक्री सूचना ।

अवकाशक/बंकाकर्ता और गारटर (रहित कौर्ई हो तो उनके कानूनी वारिसों सहित) को सूचित किया गार के पास गिरदी रखी गंई/बंकर रखी गंई नीचे वर्णित अवल संपत्ति/संपत्तियों, जिसका डीसीसी के ककमा तो लुगया गंई, को "जैसा है, जहां है", "जैसा है वैसा है", "को कुछ भी है" और "कौई निम्न दिए गए विवरण के अनुसार, संपत्ति की बिक्री से बकाया राशि और उस पर लगने वाले ब्याज,

ल्य /2. बाना राशि 3. बाली वुडि राशि	ई-नीलामी की तिथि	ककरो का प्रकार	देय राशि
(रुपये बीस लाख मात्र), (रुपये दो लाख मात्र), (रुपये पच्चीस हजार मात्र)	08-08-2022 6 वजे सुबह 11 बजे से दोपहर 12 वजे तक	नीतिक	रु.448447657 /- (रुपये बीवालीस लाख बीरसी हजार चार सौ छिहतर और पैसे सत्तावन मात्र)
			कानूनी विवाद का विवरण: लागू नहीं

गार के पास, मुगुहारा, अंबाला, हरियाणा-133001 पर स्थित, प्रॉपर्टी आईडी सं. 56न11न93, खसरा नं. 1499 पर घर ।

03-08-2026 शाम 6.00 बजे तक या पहले, इसके साथ सहगानिता का अनुरोध पत्र, केंवाईसी, वन n.jmathur@dcb.bank.in या kapil.mangal@dcb.bank.in पर भेजें।

उत्तरदायी नहीं होंगे, जिसके बारे में बैंक को जानसुरी नहीं है। बीलौदाता को सलाह दी जाती है कि लिहिटडे के नाम पर लिहंडा ड्राफ्ट/ प/ऑर्डर के माध्यम से ईएमटी पत्रिका जमा करनी होगी।

से 31-07-2026 तक सुबह 11.00 बजे से शाम 4.00 बजे के बीच किका जा सकता है।

लग-गो-9315551041 से सुबह 11 बजे से शाम 6 बजे के बीच संपर्क करें।

हैं" और "जैसा है वैसा है" और एक पर "बिना किसी प्रकार की वारंटी और क्षतिपूर्ति के" आधार /अन्य देय राशियों, जिनमें पंजीकरण शुल्क, स्टाम्प शुल्क, कर आदि शामिल हैं, क्रेता द्वारा वहन -नीलामी की गई संपत्ति के संबंध में सरकारी या किसी अन्य व्यक्ति को देय किसी भी शुल्क, उत्तरदायी नहीं होंगे, जिसके बारे में बैंक को जानसुरी नहीं है। बीलौदाता को सलाह दी जाती है उत्तरदायी, संपत्ति, बकाया, बिजली बिल आदि शामिल हैं, के संबंध में स्वयं स्वतंत्र रूप से

होगी, जिसके लिए बोली वेबसाइट <https://bankauctions.in> के माध्यम से ऊपर दी गई तालि. बोली लगाने की अवधि में 5 निम्न का असीमित विस्तार दिया जाएगा। बीलौदाताओं को सहसह ई-नीलामी प्रक्रिया में भाग लेने से पहले नीलामी के विस्तृत नियम और शर्तों को सलाहपूर्वक पढ़ें।

ई-नीलामी, जो निम्नलिखित या कानून द्वारा अनुमति प्राप्त अन्य तरीकों से नीलामी आयोजित

नीलामी कराना होगा और नीलामी सेवा प्रदाता (M/s. bankauctions.in और foreclosurereinle से प्राप्त कराना उपलब्ध है, जो ई-नीलामी लगाने के लिए आवश्यक हैं। (संपर्क करें: टी. जयल ड ऑफिस: 8142000066 / 63/ 62, ऑफिस ईमेल आईडी: info@bankauctions.in)

देय वेबसाइट <http://bankauctions.in/> पर।

अन्यनी बोलीपत्र जमा करने से पहले नीलामी की के विस्तृत नियम और शर्तें पढ़ लें।

page/customer-corner इस लिए पर जाए।

/विनिदा दस्तावेजों के साथ उपलब्ध निर्धारित माध्यम में आवेदन करना होगा।

रण में लखित मुकदमे के परिणाम के अधीन होगी।

हस्ताक्षरकर्ता/-
अधिकृत अधिकारी, डीसीसी बैंक लिमिटेड

जबकि अधोहस्ताक्षरी एचडीएफसी बैंक लिमिटेड का प्राधिकृत अधिकारी है। इससे पूर्व एचडीएफसी लिमिटेड जिसका माननीय एनसीएलटी-मुंबई के 17 मार्च 2023 दिनांकित आदेश से अनुमोदित सम्मेलन की एक योजना के तहत एचडीएफसी बैंक लिमिटेड में विलय हो गया है। यह सार्वजनिक सूचना को इस तथ्य को ध्यान में रखते हुए जारी किया गया है कि एचडीएफसी बैंक लिमिटेड के रिकॉर्ड के अनुसार उपरोक्त कर्जदारों / कानूनल उत्तराधिकारियों / कानूनी प्रतिनिधियों के साथ उनके अंतिम ज्ञात पते पर संपर्क स्थापित करने में सक्षम नहीं रहा है। जबकि एचडीएफसी बैंक लिमिटेड के अधिकृत अधिकारी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरफेसी अधिनियम) की धारा 13(2) के तहत प्रदत्त शक्तियाँ का प्रयोग करते हुए ऊपर उल्लिखित तिथियों को कर्जदारों को मांग सूचना जारी किया है।

कर्जदारों द्वारा तय समय के अंदर मांग सूचना का पालन न करने पर, एचडीएफसी बैंक लिमिटेड के प्राधिकृत अधिकारी ने सरफेसी एक्ट की धारा 13 (4) के साथ सुस्था हित (प्रवर्तन) नियम, 2002 के नियम 8 के तहत, ऊपर बताई गई तिथियों पर, खास तौर पर मांग सूचना में बताई गई अचल संपत्ति (संपत्तियों) / सुरक्षित संपत्ति (संपत्तियों) पर कब्जा ले लिया है।

उक्त अचल संपत्ति (यों) / सुरक्षित संपत्ति (यों) का कब्जा लेने के समय, एचडीएफसी बैंक लिमिटेड के अधिकृत अधिकारी ने व्यक्तिगत सामान और उसमें पड़े घरेलू सामानों की एक सूची तैयार की है, जिसकी प्रति कार्यालय समय के दौरान किसी भी कार्य दिवस में अधोहस्ताक्षरी से प्राप्त की जा सकती है।

इन परिस्थितियों में, उक्त कर्जदारों को नोटिस दिया जाता है कि वे उक्त अचल संपत्ति (यों) / सुरक्षित संपत्ति (यों) में पड़े व्यक्तिगत सामान / घरेलू सामान को इस तारीख से 5 (पांच) दिनों के भीतर तुरंत हटा दें। इसके विफल होने पर, अधिकृत अधिकारी के पास व्यक्तिगत सामान / घरेलू सामान को हटाने और उसका निपटान / निपटान करने के अलावा कोई अन्य विकल्प नहीं होगा, जैसा कि उचित समझा जा सकता है, ऐसा करने में होने वाले समस्त खर्च और परिणामों का जोखिम पूरी तरह से कर्जदारों का ही होगा और ऐसी स्थिति में, भविष्य में इस संबंध में किसी भी प्रकार के दावे पर विचार नहीं किया जाएगा।

दिनांक: 13-जुलाई-2026
स्थान: दिल्ली / एनसीआर

कृते एचडीएफसी बैंक लिमिटेड
ह0 / -
प्राधिकृत अधिकारी

पंजीकृत कार्यालय: एचडीएफसी बैंक हाउस, सेनापति बापट मार्ग, लोअर परेल (पश्चिम), मुंबई — 400013